

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (1973-75)

(FIFTH LOK SABHA)

THIRTY-SECOND REPORT

MINISTRY OF EDUCATION AND SOCIAL WELFARE
(DEPARTMENT OF EDUCATION)

Action taken by Government on the recommendations contained in the Twenty-first Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Fifth Lok Sabha) on the Ministry of Education and Social Welfare (Department of Education)—Admission and other facilities for Scheduled Castes and Scheduled Tribes in Indian Institutes of Technology and Indian Institute of Science, Bangalore.

(Presented on the 18th December, 1974)



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COMMITTEE ON THE WELFARE OF SCHEDULED CASTES
AND SCHEDULED TRIBES (1973—75)

Shri D. Basumatari—*Chairman.*

MEMBERS

Lok Sabha

2. Shri Pannalal Barupal
3. Shri Bhagirath Bhanwar
4. Shri B. S. Bhaura
5. Shri B. S. Chowhan
6. Shri D. Deb
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19. Shri V. Tulsiram
20. Shri R. P. Ulaganambi

Rajya Sabha

- *21. Shri M. C. Balan
22. Shri Todak Basar
23. Shri Jamnalal Berwa

*Elected to the Committee w.e.f. 9th May, 1974 *vice* Sarveshri N.P. Chaudheri, Sundarmani Patel and Shrimati Saroj Khaparde retired from Rajya Sabha w.e.f. 2nd April, 1974.

- *24. Shri N. P. Chaudhari
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Shri Y. Sahai—*Chief Legislative Committee Officer.*

Shri J. R. Kapur—*Senior Legislative Committee Officer.*

*Elected to the Committee w.e.f. 9th May, 1974 *vice* Sarvashri N.P. Chaudhari, Sundaimani Patel and Shrimati Saroj Khaparde retired from Rajya Sabha w.e.f. 2nd April, 1974.

**Elected to the Committee w.e.f. 9th May, 1974 *vice* Dr. Z. A. Ahmad resigned from the Committee w.e.f. 26th April, 1974.

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND
SCHEDULED TRIBES**

STUDY GROUP VI

(On Action Taken Reports)

Shri D. Basumatari—*Chairman.*
2. Shri Shambhu Nath—*Convener*
3. Shri D. Deb
4. Shri Sakti Kumar Sarkar
5. Shri N. P. Chaudhari
6. Shri N. H. Kumbhare
7. Shri B. S. Chowhan
8. Shri G. Y. Krishnan
9. Shri V. Tulsiram
10. Shri Todak Basar
11. Shri M. C. Balan
12. Shri Shyam Lal Yadav

SECRETARIAT

Shri Y. Sahai—*Chief Legislative Committee Officer.*

Shri J. R. Kapur—*Senior Legislative Committee Officer.*

INTRODUCTION

I, the Chairman, Committee on the Welfare of Scheduled Castes and Scheduled Tribes, having been authorised by the Committee to submit the Report on their behalf, present their Thirty-second Report on Action Taken by Government on the recommendations contained in their Twenty-first Report (Fifth Lok Sabha) on the Ministry of Education and Social Welfare (Department of Education)—Admission and other facilities for Scheduled Castes and Scheduled Tribes in Indian Institutes of Technology and the Indian Institute of Science, Bangalore.

2. The draft Report was considered and adopted by the Study Group VI on Action Taken Reports of the Committee at their sitting held on the 3rd December, 1974, and finally adopted by the Committee on the 10th December, 1974.

3. The Report has been divided into following Chapters:

I—Report

II—Recommendations/Observations which have been accepted by Government.

III—Recommendations/Observations which the Committee do not desire to pursue in view of the Government's replies.

IV—Recommendations/Observations in respect of which replies of Government have not been accepted by the Committee.

4. An analysis of the action taken by Government on the recommendations contained in the Twenty-first Report of the Committee is given in the Appendix. It would be observed therefrom that out of 30 recommendations made in the Report, 18 recommendations i.e. 60 per cent, have been accepted by Government and the Committee

(viii)

do not desire to pursue 8 recommendations i.e. 26.67 per cent. Four recommendations i.e. 13.34 per cent, in respect of which replies of Government have not been accepted by the Committee require reiteration.

NEW DELHI;

December 10, 1974.

Agrahayana 19, 1898 (S).

D. BASUMATARI,

Chairman,

**Committee on the Welfare of
Scheduled Castes and Scheduled Tribes.**

CHAPTER I

REPORT

This Report of the Committee deals with action taken by Government on the recommendations contained in the Twenty-first Report (Fifth Lok Sabha) of the Committee on the Ministry of Education and Social Welfare (Department of Education)—Admission and other facilities for Scheduled Castes and Scheduled Tribes in Indian Institutes of Technology and the Indian Institute of Science, Bangalore.

1.2. The Committee, in para 1.18, of their Twenty-first Report (Fifth Lok Sabha) had recommended that each Indian Institute of Technology should set up a separate Cell to deal with all matters relating to admission of Scheduled Castes and Scheduled Tribes as also representation of Scheduled Castes and Scheduled Tribes in the services of the Institute. The Ministry of Education and Social Welfare should also consider the setting up of a separate cell under their Liaison Officer for dealing with coordination and implementation of decisions pertaining of Scheduled Castes and Scheduled Tribes in so far as the Institutes are concerned. A note about the activities of the Cell should be included in the Annual Report of the Ministry as per the orders of the Ministry of Home Affairs *vide* their O.M. No. 27/4(i) 70-Est (SCT), dated the 3rd December, 1970.

In their reply dated the 27th August, 1974, the Ministry of Education and Social Welfare (Department of Education), have stated:

"Each of the five I.I.Ts are looking after the interests of Scheduled Castes|Scheduled Tribes students as indicated against each:

- (i) *I.I.T. Kharagpur:* (a) Deputy Director (Academic) is over-all incharge of Scheduled Castes|Scheduled Tribes students affairs.
- (b) *Deputy Director (Administrative)* attends to all representations from Scheduled Castes|Scheduled Tribes students.
- (ii) *I.I.T. Bombay:* One faculty member has been designated as Faculty Adviser for Scheduled Castes|Scheduled

Tribes students. In view of the limited number of students (34 in all) it is not considered necessary to create a separate cell for this purpose.

- (iii) *I.I.T. Kanpur*: Associate Dean of students personally attends to all problems of Scheduled Castes|Scheduled Tribes students.
- (iv) *I.I.T. Delhi*: The Institute proposes to set up a separate cell. But due to financial constraints, it is not possible at this stage to implement the recommendation.
- (v) *I.I.T. Madras*: The Institute has already set up a special committee, with Deputy Director as Chairman, of its own to consider and make recommendation from time to time in Academic affairs and related programmes of Scheduled Castes|Scheduled Tribes students. Besides a faculty member (who belongs to Scheduled Tribes) has been nominated as Adviser.

Establishment of a separate cell in the Ministry proper is not considered necessary as the entire Ministry and Government is concerned to deal more effectively into the problems of Scheduled Tribes|Scheduled Castes students."

The Committee are not convinced of the arguments advanced by the Ministry of Education and Social Welfare and the I.I.T., Bombay, and reiterate their earlier recommendation that a separate Cell should be set up in the Ministry of Education and Social Welfare (Department of Education) and in each of the I.I.Ts. under the direct control of the Liaison Officer to assist the Liaison Officer to discharge his duties relating to admission of Scheduled Castes and Scheduled Tribes as also their representation in the services of the Institute effectively and that a note about the activities of the Cell should be included in the annual reports of the Ministry and of each of the I.I.Ts.

1.3. The Committee had noted in para 1.19 of their Report, that under the Institutes of Technology Act, 1961, each Institute was governed by a Board of Governors which consisted of eminent persons in the field of Industry, Science and Technology and had suggested that in order to protect the interests of the Scheduled Castes and Scheduled Tribes and to actively promote their technical education, qualified and eminent persons from among the Scheduled Castes and Scheduled Tribes should also be appointed on the Board of Governors of each of those Institutes.

In their reply dated the 27th August, 1974, the Ministry of Education and Social Welfare (Department of Education) have stated as follows:

"The Government does not favour the idea of making specific provision for nomination/appointment of eminent persons from among the Scheduled Castes/Scheduled Tribes on the Board of Governors of each of these Institutes. The Institutes have, however, been directed, to protect the interests of Scheduled Castes/Scheduled Tribes, to follow Government directions scrupulously."

Comments of the Committee

The Committee feel that in order to protect the interests of Scheduled Castes and Scheduled Tribes and to actively promote their technical knowledge, it is necessary to have one person from among the qualified and eminent Scheduled Caste/Tribe persons on the Board of Governors of each of the I.I.Ts. The Committee, therefore, reiterate their earlier recommendation and desire that the Ministry of Education and Social Welfare should formulate a definite policy and lay down proper guidelines for the appointment of Scheduled Castes and Scheduled Tribes on the Board of Governors of each of the Indian Institutes of Technology.

1.4. The Committee had, in para 2.14 of their Report, recommended that in post graduate courses in the Indian Institutes of Technology also, there should be reservation for Scheduled Castes and Scheduled Tribes to the extent of 20 per cent seats, as was the case in under-graduate courses, and not a mere 5 per cent reservation for students belonging to these communities as it obtained at that time.

In their reply, dated the 27th August, 1974, the Ministry of Education and Social Welfare (Department of Education) have stated:—

"As even the present 5 per cent quota reserved for Scheduled Castes/Scheduled Tribes in post-graduate courses remains unutilised due to non-availability of candidates, the question to increase the quota to 20 per cent does not arise at present.'

Comments of the Committee

The Committee hope that if the recommendations made by them are faithfully implemented, particularly, the feasibility of conducting psychological or other tests to assess the interest, aptitude, in-

telligence and predilection of Scheduled Caste and Scheduled Tribe students at the Higher Secondary Stage with a view to pick such students as may have the aptitude of higher technical training and provide them additional coaching facilities as may be required by them to ensure their admission in the Indian Institutes of Technology, and their admission at the base is strengthened, more and more Scheduled Caste and Scheduled Tribe students would be coming up to take up post graduate courses. The Committee, therefore reiterate their earlier recommendation.

1.5. The Committee had, in para 3.28 of the same Report, desired the Ministry of Education and Social Welfare to examine, in co-ordination with the organisation of the Director General of Backward Classes Welfare of the Ministry of Home Affairs, the feasibility of conducting psychological or other tests to assess the interest, aptitude, intelligence and predilection of Scheduled Caste and Scheduled Tribe students at the Higher Secondary stage with a view to pick such students as might have the aptitude for higher technical training. Such selected students should then be given additional coaching facilities as might be required by them to ensure their admission in the Indian Institutes of Technology and other Institutions of higher technical learning.

In their reply, dated the 27th August, 1974, the Ministry of Education and Social Welfare (Department of Education) have stated as follows:—

“So far as Indian Institutes of Technology are concerned, the candidates selected are given special coaching. For the rest, it is for the Director General of Backward Classes Welfare of the Ministry of Home Affairs to conduct such tests.”

Comments of the Committee

In order to strengthen the admission of Scheduled Caste and Scheduled Tribe students at the base, the Committee desire that the Ministry of Education and Social Welfare should seriously take up the matter with the Director General of Backward Classes Welfare of the Ministry of Home Affairs and devise ways and means to have the needful done.

CHAPTER II

RECOMMENDATIONS/OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY GOVERNMENT

Recommendation (Sl. No. 3, Para No. 2.12)

The Committee regret to note that the Indian Institute of Technology at Kharagpur, though it was started in 1951, has not so far provided for reservations for Scheduled Castes and Scheduled Tribes in the post-graduate courses. The Committee recommend that it should be done immediately and that the Ministry of Education and Social Welfare should ensure that all the instructions issued by the Government of India providing for reservations and other concessions for Scheduled Castes and Scheduled Tribes are meticulously observed by all the Institutes of Technology.

Reply of Government

Indian Institute of Technology, Kharagpur has already made reservation of seats in post-graduate courses for Scheduled Castes/Tribes students from the academic year 1973-74.

Instructions have been issued to all the Indian Institutes of Technology as recommended by the Committee to follow meticulously the instructions issued from time to time regarding concessions granted to Scheduled Castes/Scheduled Tribes students.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Recommendation (Sl. No. 4, Para No. 2.13)

The Committee are distressed to learn that although the Ministry of Education and Social Welfare have prescribed reservation of 20 per cent seats, for Scheduled Castes and Scheduled Tribes in all the Universities and Institutions of higher learning, the Indian Institute of Science, Bangalore, even though an all-India Institution did not adopt the reservation orders for admission of Scheduled Caste and Scheduled Tribe students. It is only now from the 1973 session onwards, that the Indian Institute of Science, Bangalore, has agreed to provide reservation of 20 per cent seats for Scheduled Castes and

Scheduled Tribes in all the courses, both under-graduate and post-graduate. The Committee hope that the Indian Institute of Science, Bangalore, will now strictly observe these reservations for Scheduled Caste and Scheduled Tribe students.

Reply of Government

Indian Institute of Science, Bangalore has been asked to adhere strictly to all policy decisions taken by the Government in regard to Scheduled Castes/Scheduled Tribe students.

[Ministry of Education and Social Welfare (Department of Education) O.M. F. 5—9/73-T6 dated 27-8-1974.]

Recommendation (Sl. No. 6, Para No. 2.19)

The Committee note that the Council constituted under the Indian Institutes of Technology Act, 1961, presided over by the Minister incharge of Education, is fully competent to lay down policy guidelines for the Institutes of Technology and the Institutes are bound to follow the instructions issued by the said Council. The Committee hope that the Council will keep a strict watch to ensure that all the orders of the Government of India relating to reservation and concessions for Scheduled Castes and Scheduled Tribes are not only adopted by these Institutes but are in fact implemented in full.

Reply of Government

The Recommendation is accepted.

[Ministry of Education and Social Welfare (Department of Education) O.M. F. 5—9/73-T6 dated 27-8-1974.]

Recommendation (Sl. No. 7, Para No. 3.24)

The Committee are glad to note that Council of the Indian Institutes of Technology set up in December, 1972 a Special Committee to consider the steps to be taken to augment the intake of Scheduled Caste and Scheduled Tribe students in the Indian Institutes of Technology and to meet the difficulties faced by the students belonging to these communities. While welcoming the suggestions so far made by this Special Committee, the Committee feel that the measures suggested are not enough to improve the position substantially.

Reply of Government

The Committee's comments is noted.

[Ministry of Education and Social Welfare (Department of Education) O.M. F. 5—9/73-T6 dated 27-8-1974.]

Recommendation (Sl. No. 9, Para 3.26)

As many Scheduled Caste and Scheduled Tribe students start their educational career late in life, the Committee recommend that the period of age relaxation for Scheduled Caste and Scheduled Tribe students seeking admission to the Indian Institutes of Technology should be raised from the present three years to five years.

Reply of Government

The Council of Indian Institutes of Technology have already taken the decision of relaxation the age limit from the present 3 years to 5 years and this has been implemented from the academic session 1974-75.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Recommendation (Sl. No. 10, Para No. 3.27)

The Committee commend the new scheme recommended by the Special Committee of the Council of the Indian Institutes of Technology for starting summer sessions and, where necessary, parallel semester instructions in various subjects for Scheduled Caste and Scheduled Tribe students who need special coaching. The Committee hope that this scheme will be given effect to immediately.

Reply of Government

These facilities have been given effect to from the academic year 1973-74.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Recommendation (Sl. No. 15, Para No. 3.47)

The Committee are concerned to find that there is a tendency among some of the general students to seek admissions to institutions of higher learning by producing a false certificate of being a Scheduled Caste or Scheduled Tribe. This is a serious offence and the Committee recommend that besides cancellation of admission to such a student and forfeiture of his fees etc. criminal proceedings should be instituted against him for cheating/attempt to cheat, as the case may be.

Reply of Government

The Institutes have been instructed accordingly.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Comments of the Committee

The Committee would, however, like to know the action taken by each of the Institutes in this regard.

Recommendation (Sl. No. 16, Para No. 3.52)

The Committee suggest that specific number of seats reserved for Scheduled Castes and Scheduled Tribes in each of the institutes for all the first degree courses and other concessions *viz.*, age concession, scholarships, concessions in marks, etc. available to them in the matter of admission should also be mentioned in the advertisement for admission.

Reply of Government

The Institutes have been instructed to implement this recommendation.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Comments of the Committee

The Committee would, however, like to know the action taken by each of the Institutes in this regard.

Recommendation (Sl. No. 17, Para No. 3.53)

The Committee also desire that comprehensive information about the various concession/facilities available to the Scheduled Castes and Scheduled Tribes for admission in the Indian Institutes of Technology/Indian Institute of Science, Bangalore, should be published in the Information Brochure-Scope and availability of courses' brought out by these Institutes.

Reply of Government

The Institutes have taken action on this recommendation.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Recommendation (Sl. No. 18, Para 3.69)

The Committee note that the Special Committee of the Council of the Institutes of Technology has recommended that all Sche-

cheduled Caste/Tribe candidates be given free tuition, exemption of hostel seat rent and a scholarship of Rs. 150/- p.m. to cover board expenses and a book grant of Rs. 300/- per year.

Reply of Government

The Council of Institutes of Technology have agreed on this recommendation at its meeting held on 24-6-1974. The Council approved the change in the value of scholarships as indicated with effect from 1974-75. Where a Scheduled Caste/Scheduled Tribe candidate has to be given a remedial course, the scholarship should be available for this period also.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Recommendation (Sl. No. 19, Para No. 3.70)

The Committee hope that the above recommendation of the Special Committee will be implemented from the academic session 1973-74.

Reply of Government

Please see reply to Serial No. 18.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Recommendation (Sl. No. 20, Para No. 3.71)

The Committee also hope that the above benefits will be continued for the Scheduled Caste and Scheduled Tribe students even if they have to repeat a year or semester because of poor performance in studies or some other unavoidable circumstances.

Reply of Government

Please see reply to serial No. 18.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Recommendation (Sl. No. 21, Para No. 4.4)

The Committee suggest that a review may be made of the medical standards prescribed for admission to Indian Institutes of Technology with a view to see to what extent they can be relaxed in favour of Scheduled Caste and Scheduled Tribe candidates.

Reply of Government

Wherever possible, special consideration will be shown to Scheduled Castes/Scheduled Tribe candidates in respect of medical standards. The Institute will meet the expenditure on the treatment of Scheduled Caste/Scheduled Tribe student after they are admitted to the Institute.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Recommendation (Sl. No. 22, Para No. 4.5)

The Committee further suggest that if prior to admission any Scheduled Caste/Tribe student has to undergo any operation for such diseases as Hernia, Hydrocele, Piles etc. which are temporary disqualifications for admission, the expenditure on such operation or medical treatment if any, should be borne either by the Institute or Government.

Reply of Government

The Institutes have accepted to bear the expenditure only after a student is admitted and not before, as nothing is charged unless a candidate is admitted.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Recommendation (Sl. No. 23, Para No. 4.7)

The Committee recommend that the Scheduled Caste and Scheduled Tribe candidates should be exempted from payment of the registration fee of Rs. 15/- required to be sent along with the application for admission in the Indian Institutes of Technology.

Reply of Government

The Institutes have been instructed to implement it.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Comments of the Committee

The Committee would, however, like to know whether the Institutes have implemented this recommendation.

Recommendation (Sl. No. 24, Para No. 4.9)

The Committee recommend that railway fare, both ways, should be paid to all the Scheduled Caste and Scheduled Tribe candidates who are selected for admission to the first degree or post-graduate courses and called for interview as is presently being done in the case of Ph. D. Degree courses.

Reply of Government

The Institutes have been instructed to implement it.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Comments of the Committee

The Committee would, however, like to know whether the Institutes have implemented this recommendation.

Recommendation (Sl. No. 27, Para No. 4.26)

The Committee would urge that all the employing agencies, both in the public and private sectors, should be asked to identify the categories of technical posts that they require to be filled up by Scheduled Caste/Scheduled Tribe candidates, the type of professional skills and knowledge they need and feed this information back to the Indian Institutes of Technology/Science.

Reply of Government

The Bureau of Public Enterprises and Ministry of Industrial Development will be approached for the same and their requirement will be fed back to the Institutes.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Recommendation (Sl. No. 28, Para No. 5.14)

The Committee regret to find that although the Council of the Institutes of Technology had decided, as early as in 1965, that directives of the Ministry of Home Affairs (now Cabinet Secretariat-Department of Personnel and Administrative Reforms) in regard to reservation of posts for Scheduled Castes and Scheduled Tribes should be adopted by all the Institutes, the instructions by the Ministry of Education and Social Welfare in the matter were actually

issued to the Indian Institutes of Technology and the Indian Institutes of Science, Bangalore, in December, 1970. The Committee are not satisfied with the casual manner in which the matter regarding reservations for Scheduled Castes and Scheduled Tribes has been dealt with by the Ministry of Education and Social Welfare.

Reply of Government

The Committee's comment is noted.

[Ministry of Education and Social Welfare (Department of Education) O.M. F. 5—9/73-T6 dated 27-8-1974.]

CHAPTER III

RECOMMENDATION|OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S REPLIES.

Recommendation (Sl. No. 8, Para No. 3.25)

The Committee recommend that the Scheduled Caste and Scheduled Tribe students who have passed the Higher Secondary or equivalent examination with the prescribed subjects, should be admitted in the Indian Institutes of Technology without having to take the Joint Entrance Examination so long as the number of such students applying for admission is less than the number of seats, reserved for them. Where the number of Scheduled Caste and Scheduled Tribe students applying for admission in the Indian Institutes of Technology is more than the number of seats reserved for them, their merit at the Joint Entrance Examination should be judged only among themselves and not along with the general students. Any Scheduled Caste or Scheduled Tribe student who secures more marks at the Joint Entrance Examination than the marks secured by the last general student admitted on the result of that examination should be deemed to have been admitted according to the general merit list and not counted in the quota of seats reserved for Scheduled Caste and Scheduled Tribe students.

Reply of Government

At present seats reserved for Scheduled Caste/Scheduled Tribe students is filled up only by Scheduled Caste/Scheduled Tribe candidates who have qualified and in accordance with *inter-se* merit among Scheduled Caste/Scheduled Tribe candidates. Even if a candidate gets 0 marks in the Entrance Examination, if he is eligible according to the above, he is still admitted. Thus Joint Entrance Examination only regulates any eligible student of Scheduled Castes/Scheduled Tribes and not prevents them from being admitted.

Appearance at the Joint Entrance Examination is necessary as at the time of admission some of the Universities do not declare results of qualifying examination and that would prevent judgment of *inter-se* merit without Joint Entrance Examination.

So far when a candidate claims to belong to Scheduled Castes/Scheduled Tribes, even at the time of applying for Joint Entrance Examination, the entire papers regarding his candidature is processed separately in order to ensure that any constitutional privileges given to him are ensured. That is why his candidature is not mixed up with general quota and no defect has been found out in the existing system.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Recommendation (Sl. No. 12, Para No. 3.37)

The Committee regret to note that the admission of Scheduled Caste and Scheduled Tribe students for the post-graduate courses against their reserved seats which is already as low as 5 per cent, at present, is negligible.

Reply of Government

The Institutes have been instructed to give wide publicity to attract more Scheduled Caste/Scheduled Tribe students in post-graduate courses provided they satisfy the minimum qualifications prescribed against the reserved quota.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Recommendation (Sl. No. 13, Para No. 3.38)

The Committee desire that the Ministry of Education and Social Welfare should review the present admission procedure followed by the Indian Institutes of Technology and the Indian Institute of Science, Bangalore for admission to post-graduate courses with a view to evolve a uniform standard for admission prescribing reasonable relaxations/concessions for Scheduled Caste and Scheduled Tribe candidates.

Reply of Government

Government is taking steps to streamline the admission procedures.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Comments of the Committee

The Committee would like to be informed of the admission procedures as streamlined.

Recommendation (Sl. No. 14, Para No. 3.40)

The Committee are not aware of the present total number of Scheduled Caste and Scheduled Tribe teachers serving in educational and technical Institutions desirous of equipping themselves with higher academic competence. The Committee are unhappy to note that since 1964 when the instructions to adopt more liberal policy for their admission to post-graduate courses were issued by the Ministry of Education, only four teachers, one each at the Institute at Madras, Bombay, Kanpur and Delhi, have so far availed of the opportunity. The Committee would like the Ministry of Education and Social Welfare to find out the reasons for such a poor admission figures of Scheduled Caste and Scheduled Tribe teachers to the post-graduate courses and take suitable corrective measures.

Reply of Government

All Scheduled Caste/Scheduled Tribe B. Tech. Degree holders are eligible to apply for post-graduate courses. Though a formal written test followed by an interview is generally the procedure, all Scheduled Caste/Scheduled Tribe students falling within the relaxed standards are admitted. Even after this, if the Selection Committee feel that a Scheduled Caste/Scheduled Tribe candidate can, with a little extra care pull on with the course he is admitted. Admission position in post-graduate courses for Scheduled Caste/Scheduled Tribes have improved. Institutes have also been instructed to give wide publicity to the facilities available for Scheduled Caste/Scheduled Tribe students desirous of joining post-graduate courses.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Recommendation (Sl. No. 25, Para 4.19)

The Committee commend the National Service Scheme and hope that the programme will be so arranged that areas predominantly inhabited by the weaker sections of the Society are benefited. To avoid duplication of scheme, the Committee would like that the programme under the scheme, should be planned in consultation with the State Social Welfare Boards.

Reply of Government

The recommendation will be communicated to Youth Services Division.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Comments of the Committee

The Committee would like the Ministry of Education and Social Welfare (Department of Education) to ensure that the recommendation is implemented by the Youth Services Division.

Recommendation (Sl. No. 26, Para No. 4.25)

The Committee recommended that all the Indian Institutes of Technology/Science should maintain complete record of the Scheduled Caste and Scheduled Tribe students receiving education in their respective Institutes and also about their placement after completion of their education.

Reply of Government

The Institutes maintain complete Academic record of Scheduled Caste/Scheduled Tribe students. As regards the information about their placement after completion of course, the record is not upto date since the students generally do not keep the Institutes informed in spite of several efforts made by the Institutes.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Recommendation (Sl. No. 29, Para No. 5.15)

The Committee are distressed to note that the representation of the Scheduled Castes and Scheduled Tribes in the services of the Indian Institutes of Technology and the Indian Institute of Science, Bangalore is negligible. The Committee would like the Council of the Institutes to take note of the poor representation of the Scheduled Castes and Scheduled Tribes in the services of the Institutes against the quota reserved for them and adopt speedy and effective measures to ensure their due representation in the services of the Institute, both academic and administrative.

Reply of Government

For administrative posts the Institute have been instructed to follow strictly all Government orders regarding reservation for Scheduled Caste/Scheduled Tribe candidates in the services of the Institutes. In case of academic and research posts no reservation for Scheduled Caste/Scheduled Tribe candidates applies.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Recommendation (Sl. No. 30, Para No. 5.16)

The Committee regret to note that even the basic fundamental steps of maintaining Roster which is the only mechanism to gauge the representation of Scheduled Castes and Scheduled Tribes in the services of the Institutes against the reserved vacancies, has not been taken by the Institute. The Committee hope that this will now be done.

Reply of Government

For administrative posts the Institute have been instructed to follow strictly all Government orders regarding reservation for Scheduled Caste/Scheduled Tribe candidates in the services of the Institutes. In case of academic and research posts no reservation for Scheduled Caste/Scheduled Tribe candidates applies.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

CHAPTER IV

RECOMMENDATIONS|OBSERVATIONS IN RESPECT OF WHICH REPLIES OF GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE AND WHICH REQUIRE REITERATION

Recommendation (Sl. No. 1, Para No. 1.18)

The Committee recommend that each Indian Institute of Technology should set up a separate Cell to deal with all matters relating to admission of Scheduled Castes and Scheduled Tribes as also representation of Scheduled Castes and Scheduled Tribes in the services of the Institute. The Ministry of Education and Social Welfare should also consider the setting up of a separate cell under their Liaison Officer for dealing with coordination and implementation of decisions pertaining to Scheduled Castes and Scheduled Tribes in so far as the Institutes are concerned. A note about the activities of the Cell should be included in the Annual Report of the Ministry as per the orders of the Ministry of Home Affairs *vide* their O.M. No. 27|4(i)|70-Est(SCT) dated the 3rd September, 1970.

Reply of Government

Each of the five I.I.Ts. are looking after the interests of Scheduled Caste/Scheduled Tribe students as indicated against each:—

- (i) *I.I.T., Kharagpur*: (a) Deputy Director (Academic) is over-all incharge of Scheduled Caste/Scheduled Tribe students affairs.
(b) Deputy Director (Administrative) attends to all representations from Scheduled Caste/Scheduled Tribe students.
- (ii) *I.I.T. Bombay*: One faculty member has been designated as Faculty Adviser for Scheduled Caste/Scheduled Tribe students. In view of the limited number of students (34 in all) it is not considered necessary to create a separate cell for this purpose.
- (iii) *I.I.T., Kanpur*: Associate Dean of students personally attends to all problems of Scheduled Caste/Scheduled Tribe students.

- (iv) *I.I.T., Delhi*: The Institute proposes to set up a separate cell. But due to financial constraints, it is not possible at this stage to implement the recommendation.
- (v) *I.I.T., Madras*: The Institute has already set up a special committee, with Deputy Director as Chairman, of its own to consider and make recommendation from time to time in Academic Affairs and related programmes of Scheduled Caste|Scheduled Tribe students. Besides a faculty member (who belongs to Scheduled Tribes) has been nominated as Adviser.

Establishment of a separate cell in the Ministry proper is not considered necessary as the entire Ministry and Government is concerned to deal more effectively into the problems of Scheduled Caste|Scheduled Tribe students.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Comments of the Committee

Please see Chapter I, para 1.2.

Recommendation (Sl. No. 2, Para No. 1.19)

The Committee note that under the Institutes of Technology Act, 1961, each Institute is governed by a Board of Governors which consists of eminent persons in the field of Industry, Science and Technology. The Committee would like that in order to protect the interests of the Scheduled Castes and Scheduled Tribes and to actively promote their technical education, qualified and eminent persons from among the Scheduled Castes and Scheduled Tribes are also appointed on the Board of Governors of each of these Institutes.

Reply of Government

The Government does not favour the idea of making specific provision for nomination|appointment of eminent persons from among the Scheduled Castes|Scheduled Tribes on the Board of Governors of each of these Institutes. The Institutes have, however, been directed, to protect the interests of Scheduled Castes|Scheduled Tribes, to follow Government directions scrupulously.

[Ministry of Education and Social Welfare (Department of Social Welfare) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Comments of the Committee

Please see Chapter I, para 2.2.

Recommendation (Sl. No. 5, Para No. 2.14)

The Committee recommend that in post-graduate courses in the Indian Institutes of Technology also, there should be reservation for Scheduled Castes and Scheduled Tribes to the extent of 20 per cent seats, as is the case in under-graduate courses, and not a mere 5 per cent reservation for students belonging to these communities as it obtains at present.

Reply of Government

As even the present 5 per cent quota reserved for Scheduled Castes/Scheduled Tribes in post-graduate courses remains unutilised due to non-availability of candidates, the question to increase the quota to 20 per cent does not arise at present.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Comments of the Committee

Please see Chapter I, para 2.3.

Recommendation (Sl. No. 11, Para No. 3.28)

The Committee would also like the Ministry of Education and Social Welfare to examine, in co-ordination with the organisation of the Director General of Backward Classes Welfare of the Ministry of Home Affairs, the feasibility of conducting psychological or other tests to assess the interest, aptitude, intelligence and predilection of Scheduled Caste and Scheduled Tribe students at the Higher Secondary stage with a view to pick up such students as may have the aptitude for higher technical training. Such selected students should then be given additional coaching facilities as may be required by them to ensure their admission in the Indian Institutes of Technology and other Institutions of higher technical learning.

Reply of Government

So far as Indian Institutes of Technology are concerned the candidates selected are given special coaching. For the rest, it is for the Director General of Backward Classes Welfare of the Ministry of Home Affairs to conduct such tests.

[Ministry of Education and Social Welfare (Department of Education) O.M. No. F. 5—9/73-T6 dated 27-8-1974.]

Comments of the Committee

Please see Chapter I, Para 2.4.

D. BASUMATARI,

Chairman,

*Committee on the Welfare of Scheduled
Castes and Scheduled Tribes.*

NEW DELHI;

December 10, 1974.

Agrahayana 19, 1896 (S)

APPENDIX

Analysis of the action taken by Government on the recommendations contained in the twenty-first Report (Fifth Lok Sabha) of the Committee.

I.	Total number of recommendations	30
II.	Recommendations which have been accepted by Government (<i>vide</i> recommendations at Sl. Nos. 3, 4, 6, 7, 9, 10, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 27 and 28)	
	Number	18
	Percentage to total	60
III.	Recommendations which the Committee do not desire to pursue in view of Government's replies (<i>vide</i> recommendations at Sl. Nos. 8, 12, 13, 14, 25, 26, 29, and 30)	
	Number	8
	Percentage to total	26.67
IV.	Recommendations in respect of which replies of the Government have not been accepted by the committee and which require reiteration (<i>Vide</i> recommendations at Sl. Nos. 1, 2, 5, and 11)	
	Number]	4
	Percentage to Total	13.33